Kapoor, Shri J. R.

Khan, Shri Barkatullah.

Khan, Shri P. M.

Kishori Ram, Shri.

Lal Bahadur, Shri.

Lall, Shri K. B.

Leuva, Shri P. T.

Madhavan Nair, Shri K. P.

Mahtha, Shri S. N.

Maithilisharan Gupta, Shri,

Majumdar, Shri S. C.

Mazhar Imam, Syed.

Misra, Shri S. D.

Mitra, Dr. P. C.

Mookerji, D1. Radha Kumud.

Mujumdar, Shri M. R

Mukerjee, Shri B. K.

Narayan, Shri D.

Narayanappa, Shri K.

Nausher Ali, Syed.

Nihal Singh, Shri.

Onkar Nath, Shri.

Pande, Shri T.

Prasad, Shri Bheron.

Puri, Shri M. L.

Pustake, Shri T. D.

Rao, Shri Rama.

Rao, Shri Krishna Moorthy.

Ray, Shri S. P.

Reddy, Shri Channa.

Reddy, Shri Govinda.

Saksena, Shri H. P.

Sarwate, Shri V. S.

Savitry Nigam, Shrimati.

Shah, Shri M. C.

Sharma, Shri B. B.

Shetty, Shri Basappa.

Singh, Capt. A. P.

Singh, Shri Kartar.

Singh, Shri R. K.

Sinha, Shri R. B.

Sinha, Shri R. P. N.

Sobhani, Shri O.

Srivestava, Dr. J. P.

Sumet Prasad, Shri.

Suréndre Rem, Shri V. M.

Tajamul Husain, Shri.

Tankha, Pandit S. S. N.

Thakur Das, Shri

Vaidya, Shri Kanhaiyalal D.

Varma, Shri C. L.

Vyas, Shri K.

The motion was negatived,

The question is:

That clause 9 stand part of the Bill.

The motion was adopted.

Clause 9 was added to the Bill.

PROGRAMME OF BUSINESS

Mr. CHAIRMAN: Now before we adjourn, I want to find out the pleasure of the House with regard to the programme for tomorrow. We have now disposed of 9 clauses and have to dispose of 10, 11, 12 and clasue I and we have got 4 hours and 45 minutes tomorrow morning. If we dispose of these clauses which are not contentious in an hour and 45 minutes, there will be three hours for the third reading stage. In that case if it is necessary we may have an hour or so in the afternoon and then proceed with the Auxiliary Air Forces Bill which is before us. If we are able to dispose of it tomorrow, it will save time and also save cost to the Government. I want to know whether it is your pleasure to have this discussion on the Preventive Detention Bill concluded tomorrow either at one or say at four and then have the other Bill taken up at 4 o'clock and go on with it till 6 o'clock or if necessary half past six.

Shri P. SUNDARAYYA (Madras): We have no objection to conclude the discussion tomorrow by 4 o'clock provided we get adequate opportunity to express our views and not the Congress Benches exclusively. We can sit a little later, if necessary.

SHRI C. G. K. REDDY (Mysore): Sir, I feel that we had very little discussion in the sense we have got very little opportunity tomorrow on the third 3899

reading. It is possible that many of us would like to speak in answer to certain arguments which have been put forward in the Home Minister's reply. So I think that if the Congress benches take one-third and we take two-thirds of the time available, that would be quite adequate. After all they are going to say the same thing over and over again.

Some Hon. MEMBERS: You will also say the same thing.

MR. CHAIRMAN: All that I say is that the Opposition Members, Mr. Sundarayya, Principal Ghosh and Mr. Reddy, are of the opinion that if twothirds of the time is given to them and one-third of the time is given to the Government Benches, they are prepared to conclude it by 4 o'clock tomorrow.

> (The proposal was acceptable to the Government.)

 M_{R_*} CHAIRMAN: Very well. It is agreed therefore that we terminate discussion tomorrow at 4 o'clock and then proceed with the other Bill at 4 o'clock and finish it tomorrow.

Business

SHRI H. N. KUNZRU (Uttar Pradesh): Sir, is it necessary that the discussion on the Air Force Bill must finish tomorrow?

Mr. CHAIRMAN: All that I say is this: We shall have enough discussion. If we think that the discussion has not been adequate it is essential to adjourn it till 14th, we shall do so. But it necessary, we shall sit till half past six and go on. So the House stands adjourned till 8.15 a.m. tomorrow.

> The Council then journed till a quarter past eight of the clock on Tuesday, the 12th August 1952.